

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** 36(ND)2017  
**CA. NO.**

**CORAM:**

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.05.2017**

**NAME OF THE COMPANY** Mr. Rahul Kumar Bahti V/s. M/s. Fall Arrest Systems & Technologies Pvt. Ltd. & Ors.

**SECTION OF THE COMPANIES ACT:** 241/242

<b>S.NO</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Manish Singhal	Advocate for R-2,3 & 4		Manish Singhal
2.	Rishi Sood	Adv	for Petitioner	Rishi Sood

**Order**

Both the parties submit that a consensus has been arrived at between them to resolve their disputes, the compliance of which is required to be carried out within 3 weeks. This Bench therefore deems it fit to re-notify this case after 3 weeks to ensure that the compliance of the terms have also been executed.

To come up on 5<sup>th</sup> July 2017

Sd/-  
[ S.K. MOHAPATRA ]  
MEMBER [T]

(Shipra Mittal)

Sd/-  
[ INA MALHOTRA ]  
MEMBER [J]